

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110
CP(IB) No. 124/Chd/Pb/2023

IN THE MATTER OF:

Mudraksh Investfin Pvt. Ltd.

...Petitioner

Vs.

Asian Alloys Ltd.

...Respondent

Under Section: 7,IBC 2016

Order delivered on 14.02.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the petitioner

: Mr. Manish Jain, Advocate

For the respondent

: Mr. Aalok Jain with Mr. APS Madaan, Advocates

ORDER

Physical copy of the reply has been filed vide Diary No. 00979/4 dated 21.12.2023. Cost deposit receipt has also been filed by the learned counsel for the respondent vide Diary No. 00979/5 dated 04.01.2024. Both are taken on record respectively. A date is requested by learned counsel for the petitioner for filing the rejoinder. The same be done within one week with a copy in advance to the counsel opposite. Learned counsel for the parties are directed to file short written submissions if any, one week before the next date of hearing by exchanging copies with each other. Let the matter be listed for arguments on 29.02.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)